

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 86656 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/767/18-19 dated 25.03.2019 passed by Commissioner (Appeals) Central Excise & GST, Nashik)

M/s Balkrishna Industries Ltd.

.....Appellant

B-66, MIDC, Waluj,
Aurangabad – 431 135.

VERSUS

**Commissioner of Central Excise
& Service Tax, Aurangabad.**

.....Respondent

N-5, Town Centre, Cidco,
Aurangabad – 431 030.

Appearance:

Ms. Puloma Dalal, Chartered Accountant for the Appellant
Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85855/2020

Date of Hearing : 03.11.2020
Date of Decision : 03.11.2020

PER : S.K. MOHANTY

When the matter was called for hearing today, a letter dated 18.02.2020 addressed by the appellant was placed before the Bench. After going through the same, we find that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019

and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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